

50/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 115/2003.....

R.A/C.P No.....

E.P/M.A No.....

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SECTION OFFICER (Judl.)

27.6.03 put up again on 25.7.03 for admission and to enable Mr S.Sarma, learned counsel for the respondents to obtain necessary instruction.


Vice-Chairman

pg


25.7.2003 Present : The Hon'ble Mr. N.D. Dayal, Administrative Member.

List again on 1.8.2003 for admission.


Member

mb

1.8.2003 The matter pertains to admisibility of correcting the name of the applicant which is pending here since May, 2003. The Railway counsel was requested to obtain instruction on the matter. Put up again on 29.8.2003 to enable Mr. S. Sarma, learned counsel for the railway to obtain necessary instruction on the matter or to file written statement, if any. List on 29.8.2003 for further orders.



Vice-Chairman

mb

29.8.03 Heard learned counsel for the parties. Issue notice on the respondents to show cause as to why application shall not be admitted. Returnable by four weeks. Mr. S. Sarma learned counsel for the respondent accepts notice on behalf of the respondents.

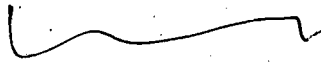



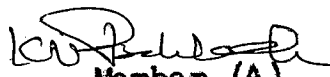

Vice-Chairman

No. written statement
has been filed


28.8.03

Notice laid over
to Mr. S. Sarma, Adv.
on 4/9/03 in b/o respondent
No 1 to 4.
4/9/03

Received copy
Loka Dat
Fore Mr. B.K. Sharma
Secy, Pky 1m
5/9/03

Office Note	Date	Tribunal's Order
	26.9.2003 mb	Put up again on 31.10.2003 for admission on the prayer of learned counsel for the applicant.  Vice-Chairman
	31.10.2003 bb	Four weeks time is allowed to the respondents to file written statement on the prayer made by Mr.S.Sarma, learned counsel for the respondents. List the case on 9.12.2003 for admission.  Vice-Chairman
	1.1.2004 bb	List the case on 3.2.2004 for admission.  Member (A)
No. W/S has been filed  6.4.04 mb	5.3.2004 mb	On the plea of counsel for the respondents four weeks time is allowed to file written statement. List on 7.4.2004 for admission.  Member (A)

Office Note	Date	Tribunal's Order
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No. 1013 has been filed.

20
11.5.04

7.4.2004

The O.A. is admitted. Four weeks time is allowed to the respondents to file written statement.

List on 12.5.2004 for written statement.

K.V. Pradhan
Member (A)

bb

12.5.2004

Present: The Hon'ble Sri Mukesh Kumar Gupta, Member (J).

The Hon'ble Sri K.V. Pradhan, Member (A).

Heard Mr. S. Sarma, learned counsel for the respondents. Orders passed separately.

K.V. Pradhan
Member (A)

M.K. Gupta
Member (J)

20.5.04
Copy of the Judgment has been sent to the D/Sec. for issuing the fine to the applicant as well as to the Rely. Standing Counsel for the Responds.

mb

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A./R.A.No. 111 115/2003.

DATE OF DECISION 12.5.2004.

Zeaur Rahman

.....APPLICANT(S).

~~Mr.~~ N.K. Baruah

.....ADVOCATE FOR THE
APPLICANT(S).

-VERSUS-

Union of India & Ors.

.....RESPONDENT(S)

Mr. S. Sarma

.....ADVOCATE FOR THE
RESPONDENT(S).

THE HON'BLE MR. MUKESH KUMAR GUPTA, JUDICIAL MEMBER.

THE HON'BLE MR. K.V. PRAHLADAN, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment ? NN
2. To be referred to the Reporter or not? NN
3. Whether their Lordships wish to see the fair copy of the Judgment ? NN
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Member (S)

NN


N

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 115/2003.

Date of Order : This the 12th day of May, 2004.

THE HON'BLE MR. MUKESH KUMAR GUPTA, JUDICIAL MEMBER.

THE HON'BLE MR. K.V. PRAHADAN, ADMINISTRATIVE MEMBER.

Mr. Zeaur Rahman
S/o Late Abdur Rahman
Resident of Majbat Town
P.O. & P.S. - Majbat/, Dist. - Darrang, Assam.

. . . Applicant.

By Advocate Mr. N.K. Baruah, Mr. H. Rahman.

- Versus -

1. The Union of India, represented by the Secretary to the Government of India, Ministry of Railways, New Delhi.
2. North East-Frontier Railway, represented by the General Manager (P), N.F. Railway, Maligaon, Guwahati.
3. The General Manager (P), N.F. Railway, Maligaon, Guwahati.
4. The Divisional Railway Manager (P), North Eastern Frontier Railway, Alipurduar (W.B.).

. . . Respondents.

By Mr. S. Sarma, Railway counsel.

O R D E R (ORAL)

SRI MUKESH KUMAR GUPTA, MEMBER (J) :

In this application a direction is sought to the respondents to correct the applicant's name in the service records as it appears his name has been wrongly noted in the service book as 'Zur Rahman' instead of 'Zeaur Rahman'. It is stated in the application that as per the direction issued by the respondents, the applicant submitted an affidavit dated 28.04.2002¹⁹⁹² declaring his name as 'Zeaur Rahman'.


Contd....2

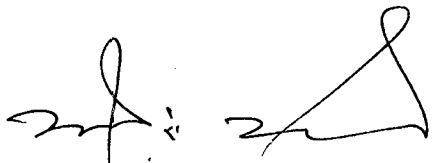
4

2. The only controversy raised in the application is mis-spelling in the applicant's name. Notice was issued to the respondents on 29.08.2003. No reply has been filed by the respondents. The applicant has retired from service in February, 2002. In view of the above, it appears that the name of the applicant needs to be corrected in the service records as 'Zaur Rahman', maintained by the respondents. The respondents are accordingly directed to correct the name of the applicant as 'Zaur Rahman'.

3. It is made clear that by this present order, there will be no change in the existing right of the applicant.

The application is accordingly allowed. No order as to costs.


(K.V. PRAHLADAN)
ADMINISTRATIVE MEMBER


(MUKESH KUMAR GUPTA)
JUDICIAL MEMBER

3774

Filed by -
Zaur Rahman
Through -
Abanans
Advocate
2/10/03

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:::GUWAHATI BENCH:::

GUWAHATI MAY 28th

(An application under Section 9 of the Administrative Tribunal Act, 1985)

O.A.No. 115 /2003

Mr. Zaur Rahman ... Applicant.

-Versus-

Union of India & Ors. ... Respondents.

SYNOPSIS OF THE CASE

- Memo of Application - Application is against the inaction of the respondents in not correcting name of the applicant in the service records.
- Annexure-1 - Affidavit of applicant correcting his name dated 28-4-92.
- Annexure-2 - Paper publication by public notice regarding correction of name dated 10-10-92.
- Annexure-3 - Representation for correction of name dated 19-12-97.
- Annexure-4 - Certificate by Ministry of Railway with correct name.
- Annexure-5 - Gazette Notification dated 2-11-2001 regarding correction of name.
- Annexure-6 - Representation dated 14.12.2001 for correction of name.
- Annexure-7 - Pleader notice for correction of name.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI.

O. A. No. / 2003

Mr. Zeaur Rahman.

..... Applicant.

-Versus-

The Union of India & others.

..... Respondents.

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Filed by:

Qama

Advocate.

10

Zeaur Rahman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI.

Filed by -
Zaur Rahman - Applicant
Through: Naur
Advocate
Zaur Rahman

An application under Section 9 of the Administrative Tribunal Act, 1985.

Original Application No. / 2003

Mr. Zaur Rahman.
S/O - late Abdur Rahman.
Resident of Majbat Town,
P.O. & P.S. - Majbat, Dist. - Darrang, Assam.
... Applicant.

-Versus-

1. The Union of India, represented by the Secretary to the Government of India, Ministry of Railways, New Delhi.
2. North East-Frontier Railway, represented by the General Manager (P), N. F. Railway, Maligaon, Guwahati.
3. The General Manager (P), N. F. Railway, Maligaon, Guwahati.
4. The Divisional Railway Manager (P), North East Frontier Railway, Alipurduar (W.B.).
... Respondents.

1. PARTICULARS AGAINST WHICH THIS APPLICATION IS MADE:-

This application is made against the inaction of the respondent authorities in correcting the name of the applicant which has been wrongly recorded in the service records.

2. JURISDICTION OF THE TRIBUNAL:-

Contd..

The applicant declares that the subject matter against which the relief is sought for is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION:-

The applicant declares that the application is within the period of limitation as prescribed in Section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE:-

(i) That the applicant is a citizen of India and permanent resident of Majbat Town, P.O. & P.S. - Majbat in the district of Darrang, Assam. The applicant is a retired Railway employee.

(ii) That the applicant states that when he was initially appointed in the India Railway under Alipurduar Division, in the service records maintained by the N.F. Railway authorities, the name of the applicant was wrongly recorded as 'Zur Rahman', son of late Abdur Rahman instead of 'Zaur Rahman' son of late Abdur Rahman.

(iii) That the applicant states that only in the year 1992, the applicant had come to know that his name has been wrongly recorded as 'Zur Rahman' instead of 'Zaur Rahman'.

(iv) That the applicant immediately on coming to know about the said error apprised the respondent authorities regarding the wrong recording of the name of the applicant in the service records. Accordingly, the respondent authorities instructed the applicant to submit an affidavit to prove his actual name and by an affidavit dated 28-04-92 the applicant declared that his real name is 'Zaur Rahman'.

A copy of the affidavit dated 28-04-92 is annexed as ANNEXURE - 1.

(v) That, thereafter in pursuance to the affidavit dated 28-04-92, the applicant also made a paper publication in 'The Assam Tribune' dated 10-10-92 wherein the applicant had declared that his name has been corrected from 'Zur Rahman' to 'Zaur Rahman'.

Zaur Rahman

A copy of the paper publication dated 10-10-92 is annexed as ANNEXURE - 2.

(vi) That the applicant states that as no action was taken by the respondent authorities to correct the name of the applicant in the official records in the year 1997, the applicant again filed a representation before the Divisional Railway Manager (P), N.F. Railway - the Respondent No.4, dated 19-12-97 for correction of his name. Alongwith the said application an affidavit was also filed.

A copy of the representation dated 19-12-97 is annexed as ANNEXURE - 3.

(vii) That the applicant states that inspite of the said representation and requests made by the applicant before the respondent authorities, the respondent authorities did not take any action for correcting the name of the applicant in the service records.

(viii) That the applicant states that ^{however} in the certificates issued by the Government of India, Ministry of Railways, the name of the applicant has been correctly pronounced and spelt as "Zaur Rahman". But in the service records of the applicant his name has not been corrected by the respondent authorities and the applicant continues to be spelt wrongly as 'Zur Rahman' instead of 'Zaur Rahman'.

A copy of one such certificate issued to the applicant by the Government of India, Ministry of Railway is annexed as ANNEXURE - 4.

(ix) That the applicant states that by a notification published in the Assam Gazette dated 2nd November 2001, the applicant declared that his name has been corrected from 'Zur Rahman' to 'Zaur Rahman'.

A copy of the notification dated 2nd November 2001 published in the Assam Gazette is annexed as ANNEXURE - 5.

Zaur Rahman

Zaur Rahman

(x) That the applicant states that the applicant had come to the end of his service career and when he was in the verge of his retirement from service, the applicant submitted another representation before the Divisional Railway Manager (P), N.F. Railway - the Respondent No.4 with a prayer for correcting his name from 'Zur Rahman' to 'Zaur Rahman' in the service records. The said representation of the applicant was received and forwarded by the Respondent No.4 to the concerned authority for necessary action. But thereafter no further action has been taken by the Railway authorities to correct the name of the applicant in the service records.

A copy of the representation dated 14-12-2001 is annexed as ANNEXURE - 6.

(xi) That the applicant has retired from service in February 2002 but even after more than 1 year has elapsed from his date of retirement from service, ^{correction has not been made} which is a fault on the part of the respondent authorities and the applicant is not at any fault and the applicant has also submitted the necessary affidavit and corrections regarding his correct name which ought to have been taken note of by the respondent authorities for correcting his name.

(xii) That being aggrieved by the inaction of the Railway Authorities to correct the name of the applicant in the service records, the applicant issued a Pleader Notice to the Divisional Railway Manager (P), N.F. Railway, Alipurduar (W.B.) under whom the applicant last served before his retirement to take necessary steps to correct the name of the applicant in his service records. But no action has been taken by the authorities till today, and no reply has been given by the respondent authorities regarding any inability to carry out the said correction.

A copy of the Pleader Notice is annexed as ANNEXURE - 7.

5. RELEIF SOUGHT FOR:-

The respondent authorities may be directed to correct the name of the applicant in the service records as per the affidavits and notices submitted by the applicant in support of his correct name.

Contd..

6. The above relief is sought for on the following among other:-

G R O U N D S

A) For that the name of the applicant having been wrongly recorded in the service records by the respondent authorities, it is the duty of the respondent authorities to correct the same after it has been brought to the knowledge of the respondent authorities by the applicant. Therefore, the inaction of the respondent authorities in not correcting the name of the applicant in the service records is very much arbitrary and sheer negligence on the part of the respondent authorities.

B) For that the wrong recording of the name of the applicant in the service records being entirely the fault of the respondent authorities, the respondent authorities ought to have made the necessary corrections immediately after the same was brought to the knowledge of the respondent authorities by the applicant. Therefore, the inaction of the respondent authorities in not correcting the name of the applicant in the service records is very much illegal, arbitrary and sheer negligence on the part of the respondent authorities.

C) For that the applicant having submitted the necessary affidavits and documents in support of his correct name, the respondent authorities ought to have believed and relied on the same for correcting the name of the applicant in the service records. But the inaction of the respondent authorities in not correcting the name of the applicant wrongly recorded by the respondent authorities in the service records is illegal, arbitrary and discriminatory.

D) For that after the wrong recording of the name of the applicant in the service records has been brought to the knowledge of the respondent authorities by the applicant, the respondent authorities have never expressed their inability to correct the same. Therefore, the inaction of the respondent authorities in not correcting the name of the applicant in the service records is very much illegal, arbitrary and sheer negligence on the part of the respondent authorities.

E) For that, for the wrong committed by the respondent authorities the applicant should not be made to suffer. Therefore, the inaction and

Contd..

5
Deakie Rahman

negligence attitude of the respondent authorities in not correcting the name of the applicant in the service records is unwarranted and uncalled for and it has discriminated the applicant.

7. That the applicant declares that the matter regarding which the present application is made is not pending in any other Court.

Particulars of the Bank Draft/I.P.O. in respect of the application fee. *1 PO No - 89 490033, P.O - Uzenbazar*

Index is enclosed. List of documents as per index.

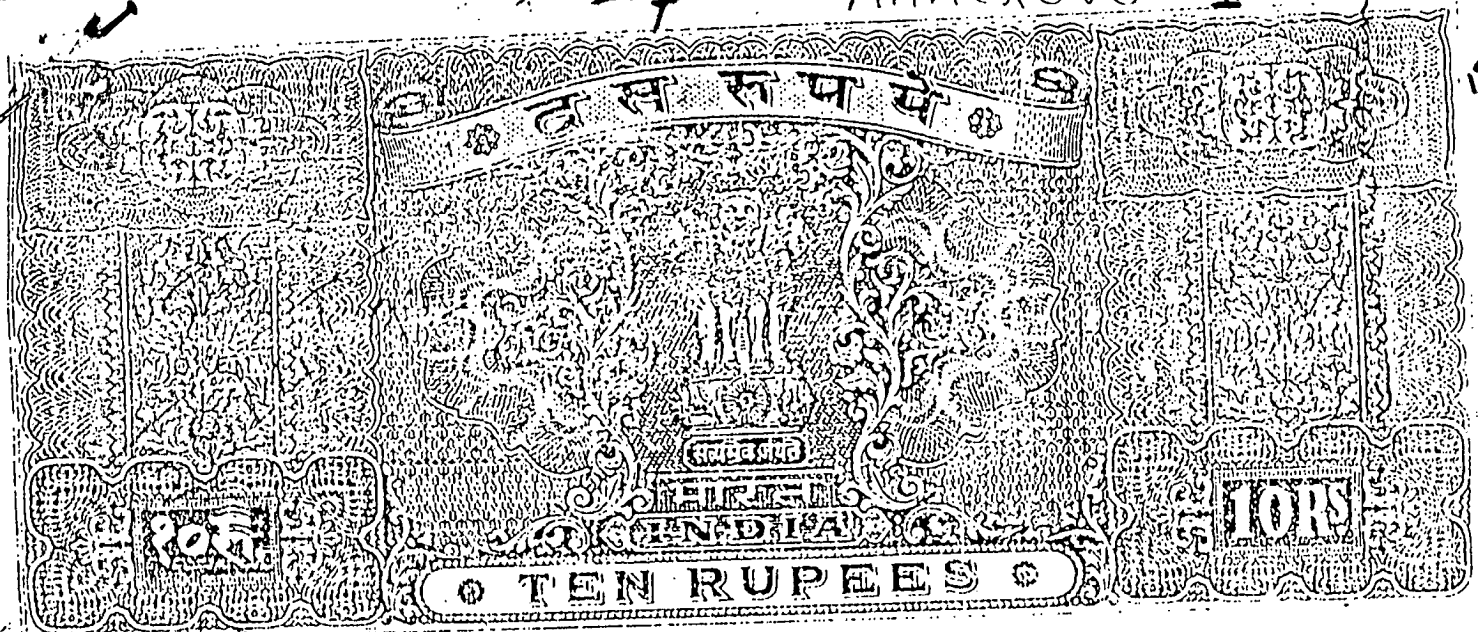
V E R I F I C A T I O N

I, Mr. Zeaur Rahman, son late Abdur Rahman, aged about 60 years, resident of Majbat Town, P.O. & P.S. - Majbat, District - Darrang, Assam, do hereby declare and verify that the statements made in paragraphs *1 to 7* of the application are correct and true to my knowledge.

And I sign this verification on this the *26th* day of May, 2003.

Zeaur Rahman

Signature.



IN THE COURT OF THE JUDICIAL MAGISTRATE : 1ST CLASS : MANGALDAL.

AFFIDAVIT

I, Zeaur Rahman, S/O Lt. Abdur Rahman, aged about 50 years, Muslim by religion, Railway Employee by Occupation, resident of Majbat town, (at present serving at Rangapara North N.F. Rly), Mouza- Orang, P.S. Mazbat, Dist. Darrang (Assam) do hereby solemnly affirm and state as under -

1) That my real name is Zeaur Rahman, However, in the records maintained by the N.F. Railway, my name was wrongly recorded as Zur Rahman.

This is true to my knowledge.

2. That the above wrong recording of my name in the Railway records may create confusion and/or doubt about my true identity in future and if the correction is not made in keeping with my real name as Zeaur Rahman, I am likely to suffer irreparable loss and injury.

This is true to my belief.

3. That this affidavit shall be used for producing the same before concerned Rly authority for correcting my name in the records maintained by the Dept.

This is true to my knowledge.

Affidavit sworn before the being identified by

Zeaur Rahman
Deponent

affidavit sworn by the deponent
identified by *S. A. ...* 28/4/92

28/4/92
Judicial Magistrate
Mangaldai, Assam

certified to be true copy -
Bains Advocate

SITUATION VACANT

Wanted a Lady Typist - 6000/-
Account Assistant with minimum one year experience in a reputed commercial firm. Apply within 10 days with full bio-data and a passport size photograph to: The Branch Manager, Speedways Rubber Company, 30/XXII, A.K. Azad Road, Regbari, Guwahati-8. SV/3608/1

Applications with full particulars are invited from eligible candidates having UGC norms (Latest) on a consolidated scale of pay Rs. 1200/- p.m. only from the following posts in Jaleswar College (B-1200) and should reach the undersigned within 15 days.
1) English - 2 (two)
2) Economics - 2 (two) Gr. (A+B). One from each.
3) Education - 1 (one)
4) Political Science - 2 (two) Gr. (A+B). One from each.
5) Philosophy - 1 (one)
6) Hindi - 1 (one).

Secretary,
Jaleswar College, Jaleswar
Dist. Goalpara,
Pin-783152.
SV/3604/1

GOVERNMENT OF ARUNACHAL PRADESH DEPARTMENT OF INDUSTRIES
No. IND/114/67/VOL-III

Applications in plain papers are invited from the citizen of India for the following Group 'C' temporary posts under Industries Department Govt. of Arunachal Pradesh in the pay scale as shown against each plus other allowances as admissible under rules from time to time to reach the undersigned on or before 30th October, 1992.

Category of post: Group 'C' post

1) Extension Officer (General) Scale of pay Rs. 1400-46-1320-EB-50-200/- P.M.
Educational qualification: Diploma in Sericulture from a recognised Institute.
Desirable: Practical experience.

2) Farm Manager. Scale of pay Rs. 1350-50-1340-49-1600-EB-50-200/- P.M.
Educational qualification: B.Sc. (Hons) in Sericulture with certificate in Sericulture with 8 yrs experience.

3) Sericulture Demonstrator. Scale of pay Rs. 960-20-1150-EB-26-1000/- P.M.
Educational qualification: Matriculate with certificate in Sericulture. Desirable: Practical experience in the field.

4) Sericulture Grading Operator. Scale of pay Rs. 900-20-1050-EB-25-1400/- P.M.
Educational qualification: Same as Sl No. 3.

AGE: Between 15 to 28 years relaxable to 22/27 and other categories of persons as specified by the Govt. from time to time for each Sl. No.

Candidates should furnish the attested copies of certificates in support of age, qualification, experience and copy of passport size photograph.

The application should be accompanied by a treasury challan for Rs. 5/- (Rupees five) only from General candidates and 2.50 (two and half) only from SC/ST candidates. The application fees to be deposited in favour of the Director of Industries, Govt. of Arunachal Pradesh under Head Dept of Ind. Ser. No. 4571-VSI-Arunachal Pradesh.

Candidates found eligible will have to appear for an interview at Itanagar, Arunachal Pradesh at their own expenses as and when called for. The decision of Arunachal Pradesh Govt. as to be final and binding.

Motor Car Society

Immediate sale of Motor Car No. 61, Ambassador 62. Contact: Yeaman, opposite Bera Service Petrol Pump, Guwahati. M&S/3608/1

MACHINE & HARDWARE

FOR SALE
KICOR REFRIGERATOR
Write to Box No. 703 Assam Tribune, Guwahati-781009. EM/1749781

LAND & PROPERTY

Six prime plots for immediate sale near Zoo Narsing Road Titled as very affordably priced. Contact: Prag Housing Pvt. Ltd. Zoo-Narsing Road, Guwahati-781021. CH/3601/1

AUCTION NOTICE

BRIEF AUCTION NOTICE
One Ambassador Car on auction. Last date for receipt of sealed tender 26.10.92. For details interested parties to contact Liaison Officer, Arunachal Pradesh, Michanbari (Airfield) Pin-786016. CA/AN/1086/2

Public Notice

I an employee of Itanagar North E.P. Railway have corrected my name from Zur Subhakar to Zur Subhan by an affidavit at Mangaldoi Court on 28.9.92. PH/5658/1

CORRIGENDUM Dt. 26.9.92

A/C, Case No. 1/92-93
Please read schedule of the land measuring an area of 22 Bighas 1 Katha 19 Lassas in place of 23 Bighas 1 Katha 11 Lassas published in the Notification dt. 10.9.92 in the G.O. (S) dated 26.9.92 (one) use of area under schedule of the land.

Add. Deputy Commissioner and Collector, Barpeta. Jansamajog/5640/92 G/P/1/1003/1

THE LIFE INSURANCE CORPORATION OF INDIA

Notice having been given of the loss of Policy numbered 430033641 on the life of Puresh Ch. Meohi issued by LIC Disp. Branch. Duplicate Policy will be issued unless objection is lodged with us within one month from this date.

Divisional Manager
Place: Guwahati,
Date: 10.10.92
TS/3607/1

IDENTITY CARDS FOR

EX-SERVICEMEN AND DEPENDENT WIDOWS

Identity Cards are being issued to all Ex-servicemen and Widows by Zila Sahak Boards from 15 May 1992. Have you collected your card? If not, approach your Zila Sahak Board along with three recent photos, discharge book, pension papers and other relevant documents.

Possession of Identity Card will be beneficial to you to avail various benefits and concessions. Secretary, Zila Sahak Board, Assam. Jansamajog/3607/92 G/P/1/1082/1

Tender Notice

OFFICE OF THE DEPUTY INSPECTOR GENERAL OF ASSAM RIFLES
HEADQUARTERS NA GALAND RANGE (NORTH) AR
C/o 09 A/O
TENDER NOTICE
NO. ENG-14/N/EN/02/154

certified to be true copy - Namay Advocate

To,
The Divisional Ry. Manager (P),
N.F. Railway, Alipurduar Junction.
Through:- PWI/RPAN.

Subs:- Correction of name.

Sir,

I beg to state you that myself Zaur Rahman
S/O-Lt. Abdur Rahman aged about 50 yrs. working under
PWI/RPAN as P.W./R.P.A.N. But my name in the records are
zur Rahman for which I am submitting herewith the
Affidavit from ^{Magistrate} Court.

So, you are requested to correct the name on
the records and help me much and oblige thereby.

Your's faithfully,

Enclos:- One.

Dated- 18/12/97.

(Zaur Rahman)
P.W./R.P.A.N.

Copy to:-

- 1) L.WI/RPAN
- 2) Divn. Sec./NER/
TU/APDJ.

for information & necessary
action please.

9.12.97

M. S. H. O. No
Mazhar P. H. S.
Mazhar, Darrang, Assam.

Zaur Rahman
(Zaur Rahman) *19/12/97*
P.W./R.P.A.N.

*certified to be
true copy -
Barna
Advocate*

भारत सरकार

रत्न मंत्रालय

(विशेष कार्य)

श्री. / श्रीमती / कुमारी जिथाउर रहमान पद गेट

पूर्वोत्तर सीमा रेखा के को विशिष्ट सेवा के लिए

सेवा के अन्तर्गत १९८८ के अन्तर्गत पद सेवा प्रदान किया गया।

भारतीय न्याय

सचिव,
रेलवे बोर्ड

नयी दिल्ली
ता. ०६.०५.१९८८

certified to be
true copy -
Mansingh
Advocate

M. H. O. - 16
Muzbat P. H. C.
Muzbat, Darrang, Assam.

Guwahati, the 27th August 2001

SHORT TENDER NOTICE

Scaled tender affixing Court Fee stamps of Rs. 8.25 (Rupees eight and paise Twenty five) only in F-2 form with 180 days validity for the work mentioned below are invited from the Contractors registered under building Wing A, P. W. D. Class-I (C) categories and will be received by the undersigned upto 14.00 hours on 15th September 2001 and will be opened on the same day at 14.30 hours. If the last date of receiving of tender become a non-working day, then the tender papers will be received and opened on the next working day.

Name of work :—Renovation of office of the Superintendent of Taxes (credit) Kokrajhar (Main Building) with sanitation water supply system.

Tender Value :—Rs. 4,62,797.00

Particulars for the work may be seen in the office of the undersigned during office hours. The tender documents for submitting the tenders may be seen and obtained by the eligible contractor during office hours in the office of the undersigned (Building Design Branch) from 12th September 2001 to 14th September 2001 upto 14.00 hours on payment of Rs. 100.00 (Rupees one hundred) only per set by Crossed I P. O. duly pledged to the Executive Engineer, P. W. D., Kokrajhar Building Division, Kokrajhar. If the last date of selling of tender paper become a non-working day then the tender paper will be available in the next working day upto 12.00 hours.

Addl. Chief Engineer, P. W. D. (Building),
Assam, Chandmari, Guwahati-3.

Guwahati, the 30th August 2001

SHORT TENDER NOTICE

Scaled tender affixing Court Fee Stamp of Rs. 8.25 (Rupees eight and paise twenty-five) only with a validity period of 180 (one hundred Eighty) days are invited from Registered P. W. D. Building Contractors Class-I (A and B) for the work "Construction of Regional Diagnostic Centre attached to the existing Civil Hospital at Jorhat (under 11th Finance Commission) under Jorhat Building Division as detailed below and will be received in the office of the undersigned upto 14.00 hours of 21st September 2001 and will be opened at 14-15 hours on the same date.

Name of the Project	Estimated Amount	Class-I
Construction of Regional Diagnostic Centre attached to the existing Civil Hospital at Jorhat under Jorhat Building Division (Under 11th Finance Commission).	Rs. 27,14,400.00	A & B

Detailed particulars may be ascertained and tender paper may be issued to eligible contractor or their authorised person with attested signature in application on payment of Rs. 100.00 (Rupees one hundred) only per set by Current Crossed Postal Order duly pledged in favour of Executive Engineer P. W. D. Jorhat Building Division, Jorhat from the office of the undersigned (BPM Branch) during office hours from 19th September 2001 to 21st September 2001 (upto 12 noon). If for any reason last date for issuing or opening of tender is declared a holiday, tender paper will be issued upto 12.00 noon/open on the next working day. Allotment will be made after receipt of Administrative approval.

Chief Engineer P. W. D. Building,
Assam, Guwahati-3.

Guwahati, the 28th August 2001

EXTENSION NOTICE WITH CORRIGENDUM

It is for general information that the short N. I. T. invited for the work Construction of repairs Renovation of existing Health Dispensary/P. H. C. with Staff Quarter at Tipkai Kajigaon, Bashbari, Duligaon and Kurshakati under Dhubri Building Division, Dhubri vide this office memo No. BPM.41/2001/2 dated 1st August 2001 is hereby further extended upto 2.00 P. M. of 14th September 2001 and will be opened at the same date and hours.

All other terms and conditions will be remain the same as per the original short N. I. T.

Addl. Chief Engineer, P. W. D. Building,
Assam, Guwahati-3.

NOTICE

The 2nd November 2001

I am employee of Rangapara North N.F. Railway have corrected my name from Zur Rahman to Zeaur Rahman by an affidavit at Mangaldoi Court on 28th April 1992.

ZEATUR RAHMAN

GUWAHATI—Printed and published by the Dy. Director (P. & S.) Directorate of Ptg. and Str
Assam Guwahati-21 (Gazette) No. 87-241-31-10-2001.

certified to
be true copy
Nana
Advocate

- 12 -

Annexure - 6

To
The Divisional Railway Manager (.),
N.F. Rly./Alipurduar Junction.

Through : SSE/P.Way/RPM.

Sub :- Prayer for correction of my name as Zeaur Rahman
instead of Zur Rahman.

Ref :- My letter No.N11 dt.15/10/2001.

Sir,
With reference to above subject and my letter No. under reference I have the honour to state the following few lines for favour of your kind consideration and sympathetic look.

That Sir, from the very beginning my name was recorded wrongly in the department of Railway as Zur Rahman. But I am Zeaur Rahman, son of Late Abour Rahman, working under SSE/P.Way/RPM as Supervisor P.Way/RPM. Previously, I several times made correspondance with my department for correction of my name, but the same still not yet done from your end.

In this regard, I also submitted an Affidavit of Mongaldoi Court, that my name is Zeaur Rahman, not Zur Rahman.

Now I am in the verge of my retirement on the last Feb/2002.

So, I once again request your honour kindly to correct my name as Zeaur Rahman, instead of Zur Rahman, for which act of your kindness I shall ever grateful to you.

Thanking you,

Date : 14/12/2001

Yours faithfully,

Zeaur Rahman

(ZEATUR RAHMAN)
Sup/Way, Under SSE/P.Way/RPM
N. F. Rly.

14/12

Forwarded to ADE/RPM
for necessary action please

certified to
be true copy
Barua
Advocate

REGD.A/D

To

The Divisional Railway Manager(P),
North East Frontier Railway,
Alipurduar (W.B).

Sub :- Pleader Notice.

Sir,

Under the instruction of my client Mr. Zeaur Rahman, S/o Late Abdur Rahman, resident of Majbat Town, Mouza-Orang, P.S.Majbat, District-Darrang, Assam. I hereby give you the notice as follows :-

1) That my aforesaid client Zeaur Rahman was an employee of Indian Railway under Alipurduar Division and lastly posted as supervisor under Rangapara N.F. Railway.

2) That in the record maintained by the N.F. Railway, my aforesaid client's name was wrongly recorded as Zur Rahman instead of correct name Zeaur Rahman.

3) That my aforesaid client during his service life more particularly since 1992 onwards made several

Contd.....2.

GUARANTI QPD 47019012
RL-AD 717A
PA : PCB
To: DIVISIONAL RLY MANAGER, N.E.F.R.
ALIPURDUAR, PIN:



HT:200885
PS:0.00, Amt:25.00, 20/01/2003, 10:05:03
HAVE A NICE DAY

*certified to be
true copy.
Barua
Advocate*

several representations requesting the authority to correct his name and to record his real name Zeaur Rahman in his service record.

4) That my aforesaid client not only made representation before the authority but also submitted several legal documents in connection with the matter of correction of his name. These are as follows :-

(1) An Affidavit dtd. 28.4.92 sworn before the Judicial Magistrate, 1st Class, Mangaldoi and a copy of paper publication published on the Assam Tribune dtd. 19.10.92 along with an application with a prayer to correct his name as Zeaur Rahman in his service record.

5) That thereafter in the year 1997 my aforesaid client again made another representation before the authority with a prayer to correct his name in his service record as Zeaur Rahman and not Zur Rahman. An affidavit in this regard was also enclosed.

6) That inspite of aforesaid representation and request made by my aforesaid client before the authority, the authority i.e. the Railway Department

Contd.....3.

did not take any steps to correct his name from Zur Rahman to Zeaur Rahman in his service record.

7) That during pendency of the matter as well as representations made by my client Zeaur Rahman, a certificate issued by the secretary Railway Board, New Delhi provided to my client for his outstanding service. In the said certificate although the name of my aforesaid client was written correctly as Zeaur Rahman but in the service record of my aforesaid client that mistake was not corrected and remained as Zur Rahman.

8) That again in the year 1999-2000 another certificate issued by the North East Frontier Railway and signed by the General Manager, provided to my client for his meritorious service in the department. In the said certificate also, the name of my aforesaid client has been written correctly as Zeaur Rahman. But the utter surprise of my aforesaid client his name in his service record was still remained as Zur Rahman which was not corrected as Zeaur Rahman.

Contd.....4.

9) That ultimately, in the year 2001 when he was in the verge of his retirement my aforesaid client vide his notice which was published on 2nd Nov, 2001 in the Assam Gazette announced that his actual and real name is Zeaur Rahman and not zur Rahman and he finally made his representation dtd. 14.12.2001 before the Railway authority along with affidavit and a copy of the Assam Gazette, and prayed before the authority to correct his name as zeaur Rahman in his service record where it has been written wrongly as zur~~zur~~ Rahman. But till today nothing has been done by the authority to correct his name as Zeaur Rahman in his service record.

10) Therefore, I hereby request you kindly take necessary action immediately to correct the name of my aforesaid client in his service record as zeaur Rahman instead of zur Rahman.

11) That my aforesaid client Zeaur Rahman is not only a employer of your Railway Department but also a very prominent person in the state of Assam. In his entire life he successfully captured several man-eater even at the risk of his life, therefore, he has been awarded by

contd.....5.


the State Govt. as well as Cental Govt. for his above challenging and risky job which has been performed by him even at the risk of his life.

12) That my aforesaid client has already been retired from service and if his name has not been corrected he will face great hardship and irreparable loss would be caused to my client in respect of getting retirement benefit/pensionary benefit etc.

Under the above facts and circumstances, I hereby give you this notice kindly take necessary efficacious step to correct the name of my aforesaid client in his service record as Zeaur Rahman instead of Zur Rahman within a period of 30 days from the date of receipt of this notice, otherwise my aforesaid client will have no alternative but to approach the appropriate Court of law to seek remedy.

Thanking you.

Yours faithfully,


(HAMIDUR RAHMAN)
Advocate.

2011
14
Dated

affidavit
2011

Hamidur Rahman